

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:2075
ANSWERED ON:10.03.2015
COASTAL CONSERVATION
Joshi Shri Chandra Prakash

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether unsystematic development in coastal areas and decrease in the green belt as a result thereto, unchecked tourism and indifferent approach towards coast conservation method are causing severe threat to the environment in coastal areas;
- (b) if so, the details thereof;
- (c) whether the Government has conducted any study in this regard;
- (d) if so, the outcome thereof; and
- (e) the steps taken/proposed to be taken by the Government to resolve the problem?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (e) The developments along the coast of the Country as well as the coast of the Islands, are regulated under the Coastal Regulation Zone Notification (CRZ), 2011. The Notification classifies the coastal areas in to different zones such as CRZ-I- Eco-sensitive areas; CRZ-II- developed or urban areas; CRZ-III – developing or rural areas and CRZ-IV- the water portion. The tourism projects including hotels and resorts are permissible in CRZ-II areas on land ward side of the existing authorised roads or structures and in CRZ-III areas, beyond 200 m from High Tide lines. Unauthorised developments in CRZ areas, if any, are considered as violations and actions taken accordingly. The Central Government has constituted Coastal Zone Management Authorities (CZMAs) for the Coastal States / Union Territories (UTs) for implementing and enforcing the Coastal Regulation Zone Notification in respective States / UTs. The CZMAs are empowered for taking action against the violations.